

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no. 201 of 2014, IA No. 316 of 2014,
IA No. 392 of 2014 and IA No. 394 of 2014**

Dated : 7th January, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Reliance Infrastructure Ltd. ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission
& Ors.Respondent(s)**

**Counsel for the Appellant(s): Mr. Hasan Murtaza
Ms. Malarika Prasad**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Mr. Venkatesh
Mr. Anuj P. Agarwal for R-1
Mr. Sakya Singha Chaudhuri
Mr. Abijeet Lala for MIAL**

ORDER

Learned Counsel for Appellant seeks time as he has received reply filed by Respondent no.2 only yesterday. He says that he will file rejoinder by 06.02.2015. Accordingly, he is directed to file rejoinder on or before 06.02.2015 after serving copy on the other side.

Post the matter on **11.02.2015.**

**(Rakesh Nath)
Technical Member
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**(Justice Ranjana P. Desai)
Chairperson**